

NATIONAL COMPANY LAW TRIBUNAL
MUMBAI BENCH, MUMBAI

T.C.P No.65/(MAH)/2013
CA No.

CORAM:


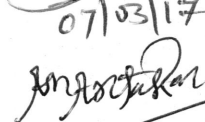
Present: SHRI M. K. SHRAWAT
MEMBER (J)

ATTENDANCE-CUM-ORDER SHEET OF THE HEARING OF MUMBAI BENCH OF
THE NATIONAL COMPANY LAW TRIBUNAL ON 07.03.2017

NAME OF THE PARTIES: Mr. Saikumar Shivmurthi Javalkoti
V/s.

M/s. Astute Engineering Services Pvt. Ltd.

SECTION OF THE COMPANIES ACT: 397/398 of the Companies Act 1956
and 241/242 of the Companies Act, 2013.

S. No.	NAME	DESIGNATION	SIGNATURE
1.	Deepak D. Deshpande	Advocate for Petitioners	
2.	AJAY M. ANTARKAR	PCS for Resp	

ORDER

TCP No.65/397-398/CLB/MB/MAH/2013

1. The Learned Representative of the Petitioner is present. In view of the previous Order, the Learned Representative of the Respondent had sought permission to be discharged from this proceedings. It was granted. Thereafter, from the side of the Respondent Mr. Ajay Antarkar appeared today and stated that he will be filing Letter of Authority in short time. Time is granted.

2. From the side of the Learned Representative for Petitioner, it is stated that C.A. No. 84/2015 seeking permission for amendment of the Petition is pending for disposal. The Reply connected to the said Application No. 84/2015 is already on record.

3. Therefore, Registry is directed to place CA No. 84/2015 in the Cause List on the next date of hearing.

4. The CP as well as CA No. 84/2015 both are now adjourned for hearing on **03.04.2017**. Date is communicated to both the sides.

sd/-

M.K. SHRAWAT.
MEMBER (JUDICIAL)

07.03.2017.